

13-7-95

Hon'ble Mr. Justice B.C. Saxena, V.C.xT

The record discloses that C.S. Singh had filed Vakalatnama on 3-7-94. On 1-8-94, Respondents ^{were} ~~are~~ granted four weeks time to file C.A. No C.A. has been filed. The Respondents are granted further four weeks time to file C.A. The Applicant will have two weeks thereafter for filing of R.A. Put before D.R. (J) for completion of pleadings on 13-11-95.

Boh
V.C.

RBD/

OR
C.A. not filed,
11/11/95

Registrar
13.11.95
Seen office report -
let CA be filed
by 06.12.95

Registrar

OR
No CA has been filed,

11/12/95

06.12.95

Hon. Mr. S. Das Gupta, AM,
Hon. Mr. T.L. Verma, JM,

Learned counsel for the applicant appeared and seeks withdrawal of this case. In view of the submission made by the ^{counsel for the} applicant at bar, the application is allowed to be withdrawn and the same is dismissed as not pressed.

JK
JM.

WC
AM.